

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6432 of 2021

1. Rekha Devi				
2. Menka Devi	Petitioners
Versus				
The State of Jharkhand	Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Diwakar Jha, Advocate
For the State	: Mr. Sardhu Mahto, Addl.P.P

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Ichak P.S. Case No.116 of 2021 instituted under Section 323, 342, 147, 148, 149, 188, 353, 189, 269, 270 of the Indian Penal Code, Section 2/3/4 of J.S.E.D. Act and under Section 51 of Disaster Management Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners, being the members of an unlawful assembly, in prosecution of the common object of the assembly, used criminal force against the police personnel and threw small pieces of copper pipes on the police party in violation of the restrictions imposed by the competent authority in connection with COVID-19 pandemic. It is submitted that the allegation against the petitioners is false. It is next submitted that the petitioners are females. It is lastly submitted that the petitioners are ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail

to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M., Hazaribag within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag in connection with Ichak P.S. Case No.116 of 2021 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/